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Complaints against the Behaviour of Drivers and Conductors Employed In DTC.

1869. SHRI PRAKASH MEHROTRA: Will the Minister

of SHIPPING AND TRANSPORT be pleased to state :

- (a) whether the Delhi Transport Authority has recently conducted any survey about the behaviour and conduct of drivers and conductors employed in the DTC, if so, what are the details in this regard;
- (b) whether any complaints have been received against the behaviour and conduct of drivers and conductors employed in DTC particularly in routes from Okhla to Jama Masjid area, and also about the sale of spare parts of vehicles from Okhla and other Depots in New Delhi; and
- (c) if so, what action Government have taken agair&fc^the persons in volved?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) No, Sir.

- (b) The DTC do receive com plaints of this na'ure and these are not confined particularly to routes from Okhla to Jama Masjid area.
- (c) In all such complaints, where on enquiry the charges are estab lished, departmental disciplinary action is Taken against the staff found at fault. There are ako stan din instructions to the bus crew to b courteous and helpful to passengers.

Abolition of the Veto' Power System in the UNO

to Questions

1870. SHRI SHIVA CHANDRA JHA - .Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether Government have taken any steps for the abolition of the "veto" power system in the UNO; and
- (b) if so what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No Sir.

(b) Does not arise.

Employment to the dependents of the deceased DTC personnel

1871. SHRI DHULESHWAR MEENA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact thajt -the Delhi Transport Corporation authorities are very slack in giving employment to the dependents of the deceased DTC personnel .
- (b) if so, what is the number of such cases which are pending with the DTC authorities for the last two years;
- (c) whether it is also a fact that Shri Babu Lai s/o Shri Budhan Lai who was serving as a Driver in the DTC died in the month of January, 1980;
- (d) whether it is also a fact that the widow of the deceased driver had recently represented to the DTC for employment; and
- (e) if so, what are the <u>reasL.ni</u> for not giving employment to thll widow so far?

- (b) There is no case pending for over two years. However, 27 cases are at various stages of processing relating to the year 1980 and 1981.
 - (c) and (d) Yes.

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(e) The reasons are that she is overage and does not fulfil even the minimum qualifications, as per rules.

Statement made by the Secretary in the Ministry of External Affairs regarding U.S. Presence in the Indian Ocean

- 1872. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state;
- (a) whether Government's attention has been drawn to the reported statement by the Secretary in the Ministry of External Affairs on the U.S. presence in the Indian Ocean in the meeting with the U.S. officials in Washington;
- (b) if so, whether his statement that "there was some difference in approach between us, not perhaps so much in the ultimate objective" is in consonance with India's position regarding U.S. motive in Indian Ocean area; and
- (c) if not what steps Government have taken to remove the wrong impression credited by die Secretary statement under reference?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) Yes, Sir.

(b) As the news report makes clear Secretary (East) had stated the Indian objective was to ensure tranquility and stability in die area. Secretary (East) was informed by the US side that United States would also like to see stability and tranquility in the area. As was made clear by the Secretary, India does not agree with the means being sought to be adopted by the United States in achieving their stated objective and our concern over these methods and their possible consequences were also made very clear.

to Questions

(c) Does not arise.

Abrogation of 1963 Nuclear Treaty

- 1873. SHRI SHIVA CHANDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to sra'e:
- (a) whether Government propose to abrogate the 1963 nuclear treaty with U.S. in view of the U.S. Government's noncompliance of the agreement in supplying the nuclear fuel for the Tarapur Power Plant;
- (b) if so, what are the details thereof; and
 - (c) if no\ what are the reasons therefor

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) to (c) No, Sir. The Government of India have repeatedly urged the United States to honour its commitments under the 1963 Agreement and to comply with the agreed delivery schedules. The Indo-US Nuclear Cooperation Agreement is currently under discussion between the two governments, and the next round of talks is expected to take place in New Delhi shordy.